

ITEM NO.44

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 18230/2025

[Arising out of impugned final judgment and order dated 16-09-2025 in CRLA No. 5777/2025 passed by the High Court of Judicature at Allahabad]

BRIJ KISHOR SINGH ALIAS BRAJ KISHOR SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION AND IA No. 290244/2025 - EXEMPTION FROM FILING O.T.)

Date : 06-02-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) :

Mr. Manish Shanker Srivastava, Adv.
Mr. Surendra Kumar Maurya, Adv.
Ms. Kalpana, Adv.
Mr. Abhishek Kumar Singh, AOR

For Respondent(s) :

Mr. Bhakti Vardhan Singh, AOR
Mr. Narendra Pandey, Adv.
Mr. Sandeep Singh Somaria, Adv.
Mr. J Tarun Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As per office report, service of respondent No.2 is still awaited.

Let the Station House Officer of the concerned area inform

respondent No.2 about the pendency of the present Special leave
Petition alongwith the next date of hearing of the case.

List on 20.04.2026.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)